कि यह सेशन खत्म हो रहा है, आप सरकार को कहिंगे कि सरकार सदन में जवाब दे, टालने से मामला बिगडता है।

भी समापतिः यह वात पहले हो कही जा चुकी है । अब आप तजरीफ रखिये ।

MOTION RE. REPORT OF COMMITTEE OF PRIVILEGES

SHRIMATI VIOLET ALVA (Mysore) : I move :

"That the Sixth Report of the Committee of Privileges presented to the Rajya Sabha on the 1st September, 1966, be taken into consideration."

Sir, the Committee of Privileges met and considered the question referred to il and then came to the conclusion that there was no question of breach of privilege or contempt of the House involved at all.

The question was put and the motion was adopted.

SHRIMATI VIOLET ALVA: I move:

"That the House agrees with the Report."

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have a request to make. Kindly tell Secretary which of the wonls I used are liable to be expunged. I will carry out your orders.

SHRI ARJUN ARORA (Uttar Pradesh): Many words.

SHRI BHUPESH GUPTA : And I would like to correct myself.

MR. CHAIRMAN : The words that j ou have used in your speech will not be expunged but those in the dialogue between you and Mr. Ramachandran.

SHRI BHUPESH GUPTA: I will not question it. But I should know personally. I never used any unparliamentary word against Mr. Ramachandran. Bur I should like to know if I have committed an error so that I do not do it again. But words should not be expunged just because some people do not like it. MR. CHAIRMAN: No, no. We expunge those words uttered when you got into a dialogue with Mr. Ramachandran, not those said in the course of your speech. I am not saying about being parliamentary or unparliamentary.

Bill, 1966

श्री राजनारायणः : श्रीमन्, मेरा एक पाइन्ट आफ आर्डर है ।

भी सभापति : क्या है ?

भी राजनारायणः : जहां तक पाइस्ट आफ आर्डर क। ताल्लुक है, सभी सदन से सम्बन्ध रखते है । विगेपाधिकार समिति की रपट अभो सदन में आई है, माननीय डिपुटी चेयर-मैन महोदया ने रखी है । प्रस्ताव हो गया कि स्वीकार कर ली जाये । मै जानन। चाहता हूं.

अगि समापतिः ः चार दिन हुए, रखी गईं यी ।

श्री अर्चुन चरोड़ा : यह सर्कुलेट भी हो चुकी . है, आप बैठ जाइये ।

THE DELHI HIGH COURT BILL, 1966

THE MINISTER OF STATE IN TKH MINISTRY OF HOME AFFAIRS (SHRJ JAISUKHLAL HATHI): Sir, I move :

"That the Biil to provide for the constitution of a High Court for the Union Territory of Delhi, for the extension of the jurisdiction of that High Court to the Union Territory of Himachal Pradesh and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

This Bill is a very important Bill in the sense that after this House passes this Bill and it receives the assent of the President, Delhi will have a High Court of its cwn. It will be a matter of satisfaction to the people of the Union Territory of Delhi to have a High Court which at present it does not have.

[THE DEPUTY CHAIRMAN in the Chair.]

At present cases arising in the Union Territory of Delhi are being disposed of by the Punjab High Court. But with the growing importance of Delhi, it was felt

necessary that Delhi should have a High Court of its own. It is therefore that this measure is being brought forward.

I will explain some of the provisions of the Constitution whereby a High Court can be established for a Union territory. Article 241 of the Constitution provides for the establishment of a High Court for the Union territory. At present no oiher Union territory has a High Court, no other. Delhi will have the first High Co't'l in the Union territories. Article 241 also provides that the provisions of Chapter V in Part VI shall apply in relation to every High Court referred to in clause (1) and shall apply in relation to a High Court referred to in article 214 subject to such modifications or exceptions as Parliament may by law provide. It is therefore up to Parliament to apply the articles of the Constitution to this High Court with such modifications as may be deemed neeessary.

Now, clause 3 is an important clause which actually is the operational clause establishing the High Court for the Union territory of Delhi. It also provides for the establishment of Circuit Court that wiH be necessary for Himachal Pradesh.

Then clause 4 is another important clause. I may mention that there ar? 21 clauses out of which the important cla .'ses are 3, 4. 5, 10. 16. 17 and 20. Now. clause 4 is an important clause inasmuch as it makes a certain modification in ihe articles of the Constitution so far as th:v would relate to Delhi. For example, in the appoin'ment of High Court Judge* the Governor of a State has fo be consulted. Now. Delhi has no Governmr being a Union Territory. But it will te directly under the President. Therefore, in its application of article 217. we here provide that so far as that article applies to Delhi, this provision of consultation with the Governor will be omitted became there is no Governor. In Delhi there is no Governor and. therefore, there is ne quesion of ennsn'tine the Governor while appointing a High Court ludge. Therefore, that much portion of the article of the Constitution will be modified so far <tf Delhi is concerned. So far as the Dellii High Court is concerned, that is permissible tinder ai tide 241(2) of the Constitution.

SHRI AKBAR ALI KHAN (Andhra Pradesh) : You need not have to modify the Constitution.

SHRI JAISUKHLAL HATHI: No. That is exactly what I wanted to make very clear. Article 241(1) says:

"Parliament may by Jaw constitute a High Court or declare any court to be a High Court for all or any of the purposes of this Constitution."

Then clause 2 of article 241 says :

"The provisions of Chapter V of Part VI shall apply in relation to every High Court ..."

"In relation to every High Court" referred to a High Court in 214 subject to suck modifications or exceptions as Parliament may by law provide. So this modification has to be provided by Parliament by law, and this law provides for this modification. Therefore, it is very apparent When there is no Governor you cannot consult the Governor. Therefore, that modification is made in article 217.

Similarly, consultation with the Chief Justice of the High Court is necessary. It will be done. But when you appoint the first High Court Judges, there wilt be no Chief Justice on the very first day when the High Court comes into being. That also is omitted for the time being. That is on the first appointment. Subsequently, naturally the Chief Justice will be there.

Similarly, with regard to article 229, where/er the provision of Governor is there, that also will not apply. Therefore, the reference to the Governor shall be construed as a reference to the administration for that purpose. i

Then another important change is with regard to article 230. I wotild like to, explain that modification pertaining to article 230 which provides that the juris- diction of a High Courtcanbeextended or excluded from the jurisdiction of a. Union Territory. The article says:—

"Parliament may by law extend the J jurisdiction of a High Court to, or exclude the jurisdiction of a High Court from, any Union territory."

- That is, the Jurisdiction of a High Court can be extended. But here we are not

[Jaisukhlal Hathi] extending the jurisdiction of any High Court to the Union Territory because clause 17 of the Bill says

* . . . the jurisdiction of the High Court of Delhi shall extend to the Union Territory of Himachal Pradesh."

For that purpose we are amending article 230 and extending the jurisdiction of the Delhi High Court to the Union Territory of Himachal Pradesh.

Now these are the important modifications in its application to the High Court. The first will be the establishment of a High Court at Delhi. Then under clause 17 the jurisdiction of the High Court of Delhi can be extended after its establishment in Delhi on a specified day to Himachal Pradesh.

Then clause 5 gives original civil jurisdiction to the High Court, and that jurisdiction wiH be in every suit the value of which exceeds Rs. 25,000. So we are giving original civil jurisdiction to the High Court also.

Clause 10 says that an appeal will lie from the judgment of the single Judge to a Division Court of the Delhi High Court.

Another importau! clause is clause 16 which says that Irom the specified day all the cases pending in the civil courts will be tra

nsferred to the High Court, that is, civil suits exceeding Rs. 25,000 would be transferred from the appointed day to the High Court. It was, however, thought in the Select Committee that before that appointed day, when the High Court comes into being, suits up to Rs. 25,000 would be tried and disposed of by subordinate courts. But after that day, if any new suit arises, that will be tried by the High Court. Therefore, in the same nature of cases, pending cases would be tried by subordinate courts while the future cases would be tried by the High Court. That was the original provision. Now it was thought that that would be a discrimination between the same nature of cases. Therefore, it was thought that the pending cases will be transferred to the High Court.

Then another important clause is clause 20 that if any difficulty arises in

the giving effect to the provisions of the Act, h it can be done by Government by notify-ie ing an order. But provision has been made that every such order wiH be laid on the Table of both the Houses and it ^e will be subject to modification by these * two Houses.

Bill,

Now, Madam, since the two States, ⁸ Hariana and Punjab are coming into ⁿ being, a question can arise : Why not ¹ha\e a portion of Hariana, which is contiguous, with Delhi? But the position ia t. that today Delhi is under an independent t and separate High Court.

SHRI AKBAR ALI KHAN: On facte - and figures.

SHRI JAISUKHLAL HATHI: Yon know as a lawyer that in a writ against the Government of India—it may be from Trivandrum or Madras—you have to go. to the Punjab High Court.

SHRI AKBAR ALI KHA N: But that is being modified.

SHRI JAISUKHLAL HATHI: But Delhi being a capital town, even the Bar Council had demanded that there should be a separate High Court. So that thing is there. Now if you were to create a I High Court for Hariana and put Deihi, under the High Court of Hariana, the position does not improve, because today also it is under Punjab.

' So that position of having a separate ' High Court is in no way an improvement. Therefore the need for a High Court in Delhi is there as an established need and everybody has accepted that need and 1 therefore it is an imperative need that there should be a High Court. Having this High Court, clause 17 of the BiU proposes that from a specified date you can extend the jurisdiction of this High Court to Himachal Pradesh. There also it may be that the people of Himachal Pradesh may have to come to Delhi all the time and that would be a hardship to them but we have a provision in clause 3 for that. Therefore the people of Himachal Pradesh who have only a Judicial Commissioner now will get the benefit of a High Court.

SHRI P. N. SAPRU (Uttar Pradesh) :. Which is a very satisfactory thing.

5627 Delhi High Coun

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SHRI JAISUKHLAL HATHI: From all points of view this is a very satisfactory arrangement. Delhi will have a High Court which will mean further reforms which we want, namely, separation of the executive from the judiciary because at present it is all under the Administration but now the High Court will be in charge of this. It wiH also mean a strong Bar. The lawyers who practice here know that now advocates who come from High Courts to the Supreme Court have to go away because Delhi has not a very strong Bar and there is no High Court and the fact that there is a Circuit Court does not help much and it causes inconvenience.

SHRI AKBAR ALI KHAN: What wiU be the expenditure ?

SHRI JAISUKHLAL HATHI: It will not be much, because even today Delhi has to bear the expenses of the Punjab High Court. So it will not be much from that point of view but even if some more expense has to be there, we should not grudge it because it will be more satisfactory. Therefore from all points of view it is necessary that Delhi should have a High Court. It is also necessary because Himachal Pradesh, which will now have an extended area, instead of having only a Judicial Commissioner, would have the benefit of a High Court or a Circuit Court. A provision is made whereby we can have a Circuit Court there.

SHRI P. N. SAPRU : How many do you contemplate ?

SHRI JAISUKHLAL HATHI: I think six.

I, therefore, commend this motion to ^the House.

The question was proposed.

THE DEPUTY CHAIRMAN : The time allotted for this Bill is one hour. There are six names before me. Every Member wiH keep himself within five to seven minutes. Mr. Chordia.

SHRI M. RUTHNASWAMY (Madras): May I ask one question for clarification ? Who will take the place of the Governor in regard to this matter ?

SHRI JAISUKHLAL HATHI: As I said, we are deleting the provision for consulting the Governor, The President 120RS/66—3

himself will do it. Article 217, in its application to the High Court of Delhi, we are modifying and the President will be there. We do not want the Administrator to be consulted.

SHRI M. RUTHNASWAMY: President in consultation with whom ?

SHRI JAISUKHLAL HATHI: With the Chief Justice of the Supreme Court and also the Chief Justice of Delhi but not in the immediate stage because at first there will be no Chief Justice of Delhi and so it will be the Chief Justice of India and the President.

SHRI M. RUTHNASWAMY : So the Government of India will take the place of the Governor ?

SHRI JAISUKHLAL HATHI: Yes.

थी विमलक्मार मन्नासासजी चौरड्रिया (मध्य प्रदेश) : उपसभापति महोदया, यह जो बिल प्रस्तुत हुआ है इसके बारे में पहले एक बास की ओर ध्यान आकर्षित कर दूं कि हमारा यह गृह मंत्रालय ही, जिसके श्री जयसखलाल हाथी इन्नार्ज हैं, जिनके यहां हिन्दी की बड़ी चर्चा होती है, उनके द्वारा यह जो दिल्ली उच्च न्यायालय विधेयक प्रस्तुत किया गया उसके उद्देश्यों और कारणों के कचन में दूसरे पैरा में लिखा है कि "दिल्ली के नये उच्च न्यायालय की अधिकारिता का हिमाचल प्रदेश के संघ राज्य क्षेत पर विस्तार करने की और वहां के न्यायिक आयक्त के न्यायालय का उत्पादन करने की भी प्रस्थापना है।" अब यह जो उत्पादन शब्द है इसके लिये अंग्रेजी में "अवालिजन" शब्द लिखा है । तो अवालिशन और उत्पादन का मेल बैठता है और अच्छे विक्षेत्रज्ञों से इसकी चर्चाकी जाय । मैं केवल इतनाही इशारा कर देना चालताहं कि भविष्य में हमें हिन्दी को बदनाम करने के लिये ऐसे ग़लत अब्दों का उपयोग नहीं होने देना चाहिये और जिनकी गलती से यह हुआ है उनके खिलाफ कुछ कार्यबाही की जानी चाहिये ।

दूसरा निवेदन यह है कि यह बिल प्रवर समिति को गया और प्रवर समिति में जो

[भी विमलकमार मन्त्रालालजी चौरडिया] संशोधन किये गये उनमें से तीन चार तौ सचम् च बहत अच्छे हए । एक तो यह कि जो 25,000 के केसेज थे वे पुराने कोर्ट में चलते और नये कोर्ट नये काम सुरू करते मगर 25,000 २० से जितने भी अधिक के केसेज है वे यहां पर. आटामेटिकली, हाईकोर्ट से ट्रांसफर हो जाएंगे । तो इस बारे में केवल एक ही चेतावनी **वेना** चाहता हं कि हमारे यहां एक कोर्टसे दुसरे कोई में केसेज जाने में बहत समय लग जाता है और पूरी फाइल्स आ नहीं पाती हैं, हमारे यहां के मलमर्स पर जब तक बजन नहीं पडता तब तक फाइल आगे सरकाते नहीं हैं और इस दुष्टि से कि बिना वजन के काम हो, क्लक्स सस्ती नहीं दिखाते हैं इसके लिये ज्योंही उच्च न्यायालय का निर्माण हो त्यों ही शोध्रातिसीघ्र, एक महीने के अन्दर, सारे केसेज पहुंच जाने चाहिये क्योंकि हम जितनी जल्दी ग्याय देना चाहते है उसकी अपेक्षा देरीन हो इसकाध्यान रखनेकी कृपा करें।

दूसरे, राज्यपाल के न होने के कारण जो संवैधानिक कठिनाई थी उसको दूर किया वह ठीक सुधार हुआ है। एक और विकेष संकोधन प्रवर समिति ने यह कर दिया कि कठिनाइयां उपस्थित होने की स्थिति में जो विज्ञप्तियां हमारी सरकार जारी करेगी, पहले वे अपनी मर्जी से कर सकते ये और आज भी कर ही सकेंगे, लेकिन इसके साय उन्होंने उसको संसद के सामने लाने की व्य-बस्था कर दी है। पहले उन्हें संसद के सामने लाने की कोई व्यवस्था नहीं थी। यह जो संसद में साने की व्यवस्था की है वह वहुत अच्छी है और अब उसके ऊपर संसद में भी वर्षा की जा सकेगी।

अब भौगोलिक स्थिति के कारण जो एक कठिनाई है उसका हल मेरी समझ में नहीं आया है । मैं चाहूंगा मंत्री महोदय उसको सोर्चेंगे और उसका स्थायी हल निकालने की कोणिय करें क्योंकि अगर गुड़गांव, हिसार के सोगों को अपील करनी हो तो हाईकोर्ट में, उच्च न्यायाखय में, आयेंगे । इसके लिये व्हाया दिल्ली चंडीगढ़ जाला पड़ेगा और वहां के प्रधान कोर्ट का जो एरिया हम हिमाचल प्रदेश में मिसाने वाले हैं उसके पास के क्षेत वाले लोगों के लिये चंडीगढ़ चाहे नजदीक पड़े लेकिन दिल्ली हाईकोर्ट में ही वाला पड़ेगा और केस पेटीपाल्स पेश करना है तो भी उसके लिये विल्ली आना पड़ेगा। तो इन सारे डिफेक्ट्स को जो हमारी भौगोलिक स्थिति के कारण हैं उनके लिये कुछ न कुछ हल निकाल कर हम हाइकोर्ट का अलग से ठीक तौर पर जुरिस्डिक्सन बनायेंगे। इसके बारे में कोई न कोई स्थायी हल सोचेंगे तो बहुत अच्छा होगा।

Bill, 1966

इसमें धारा 3 के अल्लर्गत एक विशेष बात की ओर ध्यान आकर्षित करना चाहंगाः

"The principal seat of the High Court of Delhi shall be at Delhi or at such other place as the President, may, by notified order, appoint."

यह "अदर प्लेस" क्यों रखना चाहते हैं, *यह* अभी भी हमारी समझ के बाहर की बात है। मैं इस बात को मान सकता हं कि हिमाचल प्रदेश का जो एरिया बढता जा रहा है और हिमाचल प्रदेश की जो जनसंख्या धढ़ गई है उसको देखते हए आप चाहें तो हिमाचल प्रदेश के लिये अलग से हाईकोर्ट रखें, उस पर मुझे प्रसन्नता होगी । हिमाचल प्रदेश के लिये आप विलकुल अलग हाईकोर्ट रखें और दिल्ली के लिये अलग रखें क्योंकि दिल्ली एक राज-धानी होने की वजह से, आपस में झगड़े होने की वजह से, नये नये केसेज जैसे रुपये का अवमुल्यन होने के परिणाम-स्वरूप, रूपये के खरीदने की ताकत कम होने की बजह से जो रूपये की कीमत कम हो गई है, इन सारी बातों को देखते हुए हमने जो उच्च न्यायालय को 25,000 रु० के ऊपर के केसेज बील करने का अधिकार दिया, है, यदि हम चाहते हैं उनके पास काम हो बौर इस इष्टि से हम यह व्यवस्था करना चाहते हैं तो इसमें जो आप ऐसा रख रहे हैं इसका उद्देक्य मुझे अभी भी स्पष्ट नहीं है और मैं यह चाहता था कि हमारे मंत्री महोदय इस ज्ञब्द को इसमें नहीं

पारहनशन वनाय क बजन नहीं कोई स्थायी हस कि तेनहीं हैं होगा। क काम हो, इसमें घारा 3 दसके लिये बात की ओर ध्यान मांग हो त्यों "The principal s जन्दर, सारे Delhi shall be at क हम जितनी place as the Pres

Bill, 1966

बेल्च करे, तो यह कुछ उचित नहीं है । मैं चाहूंगा कि हमको उनके लिये बेन्च कायम करना चाहिये और घोषित कर देना चाहिये कि जब तक हमारा एक हाईकोर्ट हिमाचल प्रदेश के लिये अलगनहीं बनतातव तक बेन्च उसका पूरा काम करेगा और बेन्च को अधिकार होंने कि वह रिट पेटी झन्स और इलेवणन पेटीणन्स की सुनवाई करेंगे, जैसा कि रिप्रेजेन्टेशन आफ पीपुल ऐक्ट में हम करने वाले हैं। इससे वहां के खोगों को कुछ राहत मिलेगी और काम ठीक तरह से चल सकेगा। जनसंख्या के लिहाज से दिल्ली की आवादी करीब 35 और 40 साख की है और वहां की करीब 13 और 14 लाख के होगी और इस सरह से दोनों की जनसंख्या मिसाकर करीब 48 लाख के हो जायेगी।

क्षाज कस कोटों में जो लिटीगेलन चलते हैं उनकी संख्या हजारों में होती है और बयाँ से वे पैडिंग पड़े रहते हैं। उनके बारे में अब अप्साई किया जाता है तो कोई रिप्लाई नहीं मिलताहै। इस तरह से वर्षों तक कैसेज का निर्णय नहीं हो पाता है । अब वहां पर सदन में यह प्रश्न पूछा गया थाकि कितने कैसेज हाईकोर्ट् स में पैंडिंग पड़े हुए हैं तो मालूम हुआ कि बहुत से कैसेज हैं जिनका वर्षों से निर्णय नहीं हो पाया है। जब आप लोगों को अच्छी सरह से न्याय महीं देपायेंगे तो आप मासन किस तरह से करेंगे? अगर हमें सचमुच में ग्यायदान करना है तो हमें समय पर केसेज का निवटारा करना होगा ताकि लोगों को समय पर न्याय मिल सके । लेकिन में यह मिवेदम करना चाहता है कि आज हमारे देश में ऐसी स्थिति है कि हम जोगों को समय पर न्याय नहीं दे सकते हैं। आज सारे भारतवर्ष में हजारों की संख्या में केसेज वेंडिंग पड़े हुए हैं। न्याय करने बालों की भी हुईगा हो रही है और जो न्याय मांग रहे हैं उनकी भी दुर्दशा हो रही है। जब वर्षों से कोई में कैसेज का निपटारा नहीं हो पाता है तो इस बीच में वे लोग आपस में ही फैसला कर लेते हैं और उनमें से एक आध भारा भी

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रखते कि केवल दिल्ली में हमारा हाइकोर्ट रहेगा। हम चाहें तो हिमाचल प्रदेश के लिये अलग से हाइकोर्ट बनाएं, उसमें किसी प्रकार की आपत्ति नहीं होगी, प्रसन्नता ही होगी । तो इसमें आप 'एट एनी अदर प्लेस' रखें, वह दिल्ली हो या दूसरी जगह हो । दो आशय से इसको रखें क्योंकि वर्तमान परिस्थिति में और आगे चलकर भी दिल्ली का एक हाईकोर्ट होना चाहिये इसके बारे में कोई दो मत नहीं हैं। लेकिन "एट एनी अदर प्लेस' इसका क्या आ शय है इसको जरा और स्पष्ट कर दें। अगर ऐसा नहीं कर सकते हैं तो हिमाचल प्रदेश के लिये अलग हाईकोर्ट रखें। मेरी समझ में नहीं आता कि अगर आप उनके लिये लिये सर्कुट कोर्ट बना दें तो क्या कठिनाइयां होंगी। इससे अच्छा होगा हम एक स्थायी बेन्च हिमाचल प्रदेश की वहां कायम कर दें और ऐसान हो कि उस बेन्च को हम सीमित अधिकार देदें। अभी भी जब तक हम वहां इस्डिपेन्डेन्ट हाइकोर्ट प्रारम्भ नहीं कर दें उस बक्त तक हम चाहे वहां एक स्थायी बेन्च कायम करके उसको व्यापक अधिकार दे दें। मैं मध्य प्रदेश का उदाहरण पेज करना चाहता हं कि वहां पर जबलपुर हाइकोर्ट है मगर उसकी बेन्च ग्वालियर और इंदौर में है। अब अगर किसी म्युनिसिपैलिटी ने कोई कानन के अन्तर्गत 'रिट पेटीचन' दायर करना है म्युनिसिपला ऐक्ट के अन्तर्गत तो उसको हजारों मील का चक्कर पड़ेगा क्योंकि मध्य प्रदेश का एरिया छोटा नहीं है, जैसे पेट होता है बैसा उसका आकार है। ऐसी स्थिति में अगर छोटे से सिंधवा के आदमी को रिट पेटीशन दायर करना पड़ता है तो हजारों मील चलकर बह जवलपूर पहंचता है रिटपेटीजन पेक करने के लिये। जब म्युनिसिपल ऐक्ट के अन्तर्गत या जैसे रिप्रेजेन्टेशन आफ दी पीपुल ऐक्ट के अन्तगंत हाईकोर्ट को इलेक्शन पेटीशन सुनने का अधिकार दे रहे हैं तो ये सारी चीजें हाई कोर्ट तक जाएं या पठानकोट के या कूल्लू मनाली के लोग दिल्ली आयें उसको पेश करने के लिय बजाय इसके कि उसकी मुनवाई सकिट

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[श्री विसलकमार मन्तालालजी चौरड़िया] जाता है और या फिर उनको आपस में काफी मारपीट हो जाती है। ऐसी स्थिति में मैं प्रार्थना करूंगा कि सारे भारतवर्ष में जो भारी संख्या में केसेज कोटों में पैंडिंग पड़े हुए हैं उनका एक कारण यह है कि कोटों का ज्युरिस्डिक्शन तय किया जाना चाहिये या फिर जजों की संख्या बढाई जानी चाहिये ताकि सोगों को मीछता से निर्णय मिल सके । इस बात को दुष्टि में रखते हुए हिमाचल प्रदेश के लोगों की जो यह मांग है वह उचित ही है क्योंकि हम न्याय देने के लिए बाध्य हैं । इसलिए जो सैकडों कैसेज इस समय पैंडिंग पड़े हैं उनके निर्णय करने में इस हाईकोर्ट द्वारा सुविधा होगी और लोगों को भी जल्दी न्याय मिस सकेगा। घंटी वज चकी है और में फिर अपनी बात अंत में दोहरा देना चाहता हुं कि आप जो अधिकार दे रहे हैं, जो वैंच कायम कर रहे हैं, उसको ज्यादा अधिकार दिये जाने चाहिये । यह नहीं होना चाहिये कि म्युनिसिपैलिटी की पैटिशन के लिए लोग हिमाचल प्रदेश से यहां चले आयें यह समझकर कि यहां हाथी साहव से भी मिल लेंगे। मौर हिमाचल प्रदेश के अपने एम० पीच से भी मिल लेंगे और कुछ दांव पेंच में लगा लेंगे। इसलिए बैंच को पूर्ण अधिकार दिया जाना चाहिये जिससे लोगों को न्याय मिल सके और उनका खर्च भी कम है । मुझे आपने समय दिया है इसके लिए धन्यवाद ।

SHRI P. N. SAPRU : Madam Deputy Chairman, I should like to welcome this Bill and congratulate my esteemed friend, Mr. Hathi, on introducing it. The institution of Judicial Commissioners is an old institution; I do not think we should have Judicial Commissioners at all. We need to have, even in Union Territories, High Courts. We need to have justice administered by competent benches who are versed in the law, who are steeped in the traditions of the law, who are not merely I.C.S, administrators, but who have some knowledge of jurisprudence, who have the capacity to give a direction, a new direction to legal thought. Delhi is a very very important place. It is the metropolis

of this vast sub-continent, and litigation here is of a complicated character. I know some of the lawyers in Delhi and I find that they have very complicated cases, and it is essential that justice in a town like Delhi should be administered by men of the highest calibre.

Bill, 1966

Now the appointments to the bench here will in the first instance be made by, shall we say, the President on the advice of the Ministry of Home Affairs .

SHRI JAISUKHLAL HATHI: And the Chief Justice.

SHRI P. N. SAPRU : ... in consultation with the Chief Justice of India. Therefore, there is ample safeguard that the persons selected shall be men of high stature. I am also glad that Himachal Pradesh has been included in this Bill. Though Himachal Pradesh is a small State, the people of that State also need to have the highest and the best type of justice. We must show to the people of that hill State that we treat them as our equals in every respect, and I hope that the Home Ministry will take steps to establish a circuit bench, if necessary, in Himachal Pradesh, as early as possible. When we were reorganising the States, I was not very happy at the thought that Himachal Pradesh was having a Judicial Commissioner's Court. I know what these Judicial Commissioners can be like and you want, therefore, as litigation is becoming more and more complicated in our country, to have men of high stature in your High Courts.

I am also glad that original civil jurisdiction has been provided for in this Bill. In order that the Court might be able to function properly even as an appellate tribunal, it is necessary for it to have some original civil jurisdiction. I know that our High Court suffers from the defect that it has no ordinary original civil jurisdiction; it has extraordinary original civil jurisdiction. But then that court has got jurisdiction over fifty-two districts, and we have always been getting men of talent on our benches in the High Court. I have often said in this House that it is not necessary for us to confine our recruitment to the benches to those who are practising in the High Courts. There are men in our districts in Uttar Pradesh. There are men, for example, in

Meerut, in Kanpur, in Gorakhpur, in Agra, in Aligarh, in Bareilly, in Moradabad and so on, who would do credit as High Court Judges. We should, therefore, look to a wider field for purposes of recruitment. Madam Deputy Chairman, I am of the opinion that the system of recruitment of Judges from the Civil Service should go. I know it will go and it is dying off and we are in the process of liquidating the Civil Service Judges. I do not say that the Civil Service Judges. I do not south the Civil Service did not give to this country some of our great Judges. I can give you some names of such Judges who will live in the annals of jurisprudence. But that institution is rather an antiquated one.

I think that it might have been possible to add Hariana to Delhi.

SHRI JAISUKHLAL HATHI: We cannot extend the jurisdiction of a Union Territory to a State.

SHRI P. N. SAPRU : Yes, the whole difficulty is that Delhi is a Union Territory and that is a State.

SHRI AKBAR ALI KHAN: Himachal Pradesh will have to be a State sooner or later.

SHRI JAISUKHLAL HATHI: Himachal Pradesh is a Union Territory.

SHRI AKBAR ALI KHAN : Of course, at present it is.

SHRI P. N. SAPRU : You can extend the jurisdiction of the Delhi High Court to, for example, a place like Manipur. You may have a Circuit Bench which can go there. Chandigarh wiH be a Union Territory. Therefore, the status of Punjab will go up. The status of the bar wiH go up and I do hope that our future lawyers wiH realise that in order that they may establish their reputation as jurists, it is necessary to study law as a science and that they cannot establish a reputation as jurists or as lawyers by smashing windows or organising strikes against the Bar Councils! because the Bar Councils have laid down some very salutary rules for the improvement of the standards of legal education in this country. With these words, I would like to give this Bill my support.

The Minister of State in the Ministry of Home Affairs has explained the constitutional provisions very carefully and it is not necessary for me to go into those provisions. I hope that Delhi will now have the benefit of a great institution such as the High Court.

Bill, 1966

SHRI AKBAR ALI KHAN : Before you call the next Member and before Shri Hathi replies, I would request hirn to reply to one question of mine and it is this. Why was there a Select Committee of only one House on this Bill ? It was a Government Bill and it was a Bill which really wanted the deliberations of both Houses of Parliament. But I see with, regret that the Select Committee was only of one House. I submit that this is not a healthy precedent.

 $\ensuremath{\mathsf{SHRI}}\xspace$ P. N. SAPRU : And there is talent here also.

SHRI JAISUKHLAL HATHI : We should have done it.

DR. B. N. ANTANI (Gujarat) : Madam Deputy Chairman, I am glad that Delhi is being given a High Court. I have no objection to that. But I must say that I am neither jubilant nor depressed to see that a High Court is being given to Delhi. This is one more experiment on the part of the Government of India in the eighteen years in which the Government has been having experiment after experiment. But I do hope and pray that this experiment will be very successful. I am saving all this because I have a feeling that it is a bit too early. Is it not too early or are we not rather in some haste in establishing a High Court in Delhi at a time when Punjab's fate is being legally determined in the name of Hariana and Punjabi Suba 7 What will happen for the litigants in the intervening territories when this High Court has its jurisdiction extended to Himachal Pradesh ? Himachal Pradesh has already got a Judicial Commissioner's Court. I am one of those who know the working of a Judicial Commissioner's Court in the centrally administered provinces before because I happen to belong to one of the erstwhile centrally administered provinces. I am not very indignant about the working of the Judicial Commissioner's Court, unlike my hon. friend the previous speaker. I have no objection to the Union Territory of Himachal Pra-

[Dr. B. N. Antani] desh also being given the status of having a High Court. I ha\e no objection to that. But I have misgivings in my mind as to what will happen to those in the intervening territory, whether it will be equitable and fair to the litigants in the intervening territory between Himachal and Delhi to be kept in this position. I know that this Bill has been scrutinised by the Select Committee and many eminent lawyers have spoken in the other House and have examined this Bill. So I have nothing more to say about the provisions in it. But my misgivings is as to whether it will be equitable and fair to the litigants in the intervening, territories especially now in the midst of the present unsettled conditions in Hariana and Punjabi Suba.

There is another misgiving in my mind; I do not know if I am getting old and therefore I have these misgivings. My misgiving is this. About the constitutional propriety of these provisions the learned mover of the Bill has assured us that all these things have been examined. But I say, let not that day come when somebody may go to the Supreme Court and the Supreme Court may think otherwise. So I would like to have a categorical assurance from the mover of the Bill that all these constitutional procedures and these constitutional difficulties have been examined and there wiH be no such eventuality as I referred to in the future

SHM JAISUKHLAL HATHI: Which particular provision does the hon. Member refer to ?

DR. B. N. ANTANI: I mean about the appointment of Judges in the absence of . .

SHRI JAISUKHLAL HATHI: Gover nor?

DR. B. N. ANTANI: Yes, in the absence of the Governor. Now, what about the appointment of the High Court Judges in consultation with and on the recommendations of the Chief Justice 1 With the existing provision, the learned speaker who spoke before me has been satisfied. He has said that it will be in consultation with the Chief Justice and so on. It was very aptly said by our former Attorney General and now a nominated Member here, Shri Setalvad,

that lawyers are the judges of the Judges So at the time of the appointment of the Judges, great care must be taken to see that they are appointed after due enquiry and all that. In a growing city like Delhi if this question of appointment of Judges is left in the way it is now being left, it will not be good. I therefore wish that some more care is given to this matter and they should create some machinery to see that the appointment of the Judges is done with great care.

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The third thing that comes to my mind is the giving of speedy and cheap justice to the litigants. Delhi is fast growing politically, industrially and economically. So litigations are also growing. Reference was made here to the great volume of pending litigation that has been there for so many years. Now in the midst of this pile of business the jurisdiction is now being extended to Himachal Pradesh also. So what about speedy and cheap justice being given to the poor people of Himachal Pradesh ? I do hope that this aspect of the matter will also be given sufficient consideration. With these words. I congratulate the Government for having thought of giving Delhi the status of having a High Court and I hope it will work successfully.

KUMARI SHANTA VASISHT (Delhi) : Madam Deputy Chairman, I am very glad that this Bill has been brought forward by the Government because as everybody knows the work is very heavy in Delhi and cases are pending for many many years and the people are put to a great deal of hardship. So it is just as well that this has come though it could have come even earlier than this.

I also am not quite clear as to why the Circuit Court is to be in Himachal Pradesh when two States would be there in between Himachal Pradesh and the Delhi area. If Himachal Pradesh could have been attached to the Punjab High Court, it might have been more convenient to the people of Himachal Pradesh as well as for the people of the Punjab. For the Judges to go all the way from Delhi to Himachal Pradesh and back, apart from the journey and all that, it is not a contiguous area whereas it can easily be with the Hariana area because that is next to our State. I am very much in sympathy

always with the Himachal Pradesh and its people and their problems as my friends from Himachal Pradesh know very well and I am one of their sympathisers and a champion of their cause. Therefore I feel that in the interests of Himachal Pradesh itself it might be easier if its High Court was in Chandigarh rather than in Delhi.

SHRI NIREN GHOSH (West Bengal) : Madam, there is no quorum.

THE DEPUTY CHAIRMAN : This is lunch hour and you yourself were not here till a little while ago.

KUMARI SHANTA VASISHT : As far as Circuit Benches are concerned, we have had experience and our experience is that this particular system is not very satis factory because the people have to wait and sometimes various sorts of things pre- $\mathbf{\nabla}$ ail with them and the people have to wait for years and years and the cases keep on pending. There is a lot of waiting involved in this system and if Himachal Pradesh could have its own High Court it would be probably very much in theninterest. And then the staff also would always be thinking in terms of D.A. and other allowances, how they could get more of these things, how many days they should stay in one territory, when they should return, in what way they could get the maximum of D.A. and other allow ances. I do not think people should be motivated by the thought of piling up D.A. or other touring allowances and so on. So from that point of view also it is very un satisfactory. It is also expensive to the State Government to have the Circuit Bench going to another area and then coming back periodically. The expenditure wiH be very much more that way. There fore from that ancle also I do not think it would be very much in the interests of Himachal Pradesh to have a Circuit Bench there and a High Court here.

Then there is a lot of inefficiency and so on. It is necessary that quick judgments are given. There should be" no delays and people ought not be put *to* so much harassment and botheration. 1 hope with the High Court here even the lower court will show better results and better efficiency and less of corruption because these things are the curse of our

society that at every stage there is inefficiency. With the direct supervision of the High Court the lower courts may also perform better and so I congratulate the Minister for having brought this Bill and I give my hearty support to it.

Thank you.

SHRI NIREN GHOSH : Madam Deputy Chairman, I will be very brief and I will say only a few words. As far as the question of establishing a High Court in Delhi is concerned, I am in agreement whh that but this measure is rather a sort of hotch potch measure in a sense because it was the demand of the people that they should have a State. It has not been done and in order to circumvent that some son of an administrator has come in the place of a Governor and some provisions of the Constitution, they say, should be modified, and all those things have come in here. So in that sense it is a peculiar thing. If the Government had some feelings for the demands of the people and their difficulties, their demands should not have been ignored and a State should have been set up. A Governor should hove been there and then everything would have been O.K. But it has not been done, and I think it is objectionable to proceed in that way.

There is another thing; whether I am correct or not, I am not sure. On the question of appointment of the Judges whether the provision of consulting the Chief" Justice is there or not, I am not sure. In this case perhaps it is not there. If it is, so, a discrimination would be made against the Chief Justice of Delhi High Court and I think it should not be done. Because it is stated that a clause is deemed to have been omitted or something like that. It is there. I may not be correct; I am not an advocate, but if it is there, it should not be there. That is my point.

The last thing is, I cannot understand why Himachal Pradesh should be tagged on to Delhi when it is far away in the Himalayan ranges and when in between there is a vast tract of land. Why should those people be made to come to Delhi for appeals ? They could easily ha\e been brought under the jurisdiction of Punjab High Court. It is nearer to them. I apprehend that there are political considerations in this because there is some con-

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[Shri Niren Ghosh.] fusion in the Census Report inasmuch as it is said that certain Gurmukhi speaking areas have been tagged on to H. P. and perhaps the Government does not want they should come under the jurisdiction of the Punjab High Court. They want that connection to be served and that is why they have tagged Himachal Pradesh to Delhi even though it is far away. Now there will be delays and it will be expensive. So this particular aspect of the jurisdiction of the Delhi High Court should be treated differently in my opinion and Himachal Pradesh should come under the jurisdiction of the Punjab High Court at Chandigarh and not at Delhi. Chandigarh is nearer to them and it is far easier from them to go to Chandigarh than to come here to Delhi. That is my submission.

2 P.M.

श्री शिवानन्द रमौल (हिमाचल प्रदेश): महोदया, दिल्ली हाई कोर्ट का विल काफी अरसे के बाद और काफी सोच-विचार के बाद बाज इस मान्य सदन में अन्तिम निर्णय के लिए काफी देर हुई-वधाई देता हं कि आखिरकार जो बहत ही आवश्यक निर्णय था वह आज हो रहा है और आशा है कुछ अरसे के बाद दिल्ली में हाईकोर्ट की स्थापना हो जायगी । दिल्ली हाईकोर्ट के साथ हिमाचल का भी कुछ सम्बन्ध जोड़ा गया है। यदि आवश्यकता हुई **तो** दिल्ली हाई कोर्ट का ज्युरिस्डिक्शन हिमाचल के लिए भी एक्स्टेन्ड होगा ।

हिमाचल प्रदेश में इस वक्त जुडीशियल कमिश्नर एक सिंगल-मैन-हाईकोर्ट की शक्ल में फंक्शन करता है और हिमाचल प्रदेश की जनता भी इसके संबंध में काफी चिन्तित थी कि वह एक आदमी की हाई कोर्ट से निकल कर एक फुल क्लेज्ड हाईकोर्ट का फायदा उठाये लेकिन हिमाचल प्रदेश एक युनियन टेरिटरी होने के नाते और जैसा कि आम तौर से कहा भी जाता है कि उसकी आमदनी कम है, बाबादी कम है इस वजह से वह हाई कोर्ट के फायदे से वंचित रहा । अगर मैं गलत न होकं तो जिस बक्त पंडित पंत होम मिनिस्टर

थे उनके जमाने में यह हाईकोर्ट का मसला जेरेगीर रहा और उस बक्त यह निर्णय हवा था कि दिल्ली में हाई कोर्ट स्थापित की जाय और अगर मुनासिब समझा जाए तो हिमाचल प्रदेश को भी उसके साथ मिला दिया जाय। तो उस बक्त हिमाचल प्रदेश ने इस निर्णय का स्वागत किया था लेकिन अब जैसा कि आपको और इस सदन को भली प्रकार मालूम है कि हिमाचल प्रदेश जब से बना उस वक्त से इस कोशिश में था कि हिमाचल के साथ जो पहाड़ी इलाके हैं उनको हिमाचल प्रदेश में मिला कर एक पूरी युनिट बना कर उसे एक फूल फ्लेज्ड स्टेट कर दिया जाय लेकिन बह बदकिस्मती से अब तक नहीं हो पाया था। किन्तु संत फतेह सिंह के आन्दोलन के परिणामस्वरूप-में बधाई देता हं पालिया-मेंटरी कमेटी को जो कि पंजाब के मसले पर सोच विचार करने के लिये विठाई गई थी कि उसने अपने फैसले में यह निर्णय किया कि अब पंजाब लिग्विस्टिक बेसिस पर बांटा जा रहा है तो यह निहायत जरूरी है कि जो पंजाब का हिन्दी स्पीकिंग पहाड़ी इलाका है बह हिमाचल के साथ मिला दिया जाय ----उस कमेटी और गवर्नमेंट ने जो निर्णय लिया है उसके लिये हम बहत बहत आभारी है और उनका धन्यवाद करते हैं, विस्तार से जब यह बिल पंजाब पुनर्गठन विघेयक----आयेगा तब में आपके सामने अपने खयालात को प्रकट करने की कोशिश करूंगा, लेकिन यह फैक्ट है कि हिमाचल प्रदेश का इलाका काफी बढ़ जाने वाला है, जितनी आबादी मौजुदा हिमाचल प्रदेश की है उससे लगभग लाख डेढ लाख ज्यादा ही आबादी उसमें का मिल हो रही है, तो इस बक्त यह आबध्यकता है कि दिल्ली में हाई कोर्ट की जब स्थापना हो रही है तो वहां भी हो। यह शिकायत आम तौर से इस सदन के सामने उपस्थित होती रही है कि हाई कोर्ट स में ज्युरिस्डिक्शन बहत लम्बा चौड़ा होने के कारण और आजकल दिन ब दिन लिटीगेशन बढने के परिणामस्वरूप मुकदमे बहुत जम। हो जाते हैं जिससे कि

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वे निवृत्त हों बौर एक फुलपलेण्ड हाईकोर्ट से वह फायदा उठा सकें।

इन मन्दों के साथ में इस बिस का स्वागत करता हूं। और बंतिम प्रायंना होम मिनिस्टर साहब से यह करता हूं, जो मेरा आखिरी निबेदन है, कि फिलहाल इस बेंच को एक पर्मानेंट शक्ल में शिमला में रखा जाय, उसके अधिकार पूरी तरह से हों लोगों को बहुत ही कम मौका ऐसा हो-मौका न ही मिले तो बहुत ही अच्छा हो कि उनको दिल्लीन वाना पड़े। मगर यदि कानूनी तरीके से आना आवश्यक ही हो कि दिल्ली में हाईकोट में आना पड़े तो वह बहुत कम केसेज में हों। यह सुभीता सोगों को वहीं पर दी जाय और उसको यह अधिकार मिलें। जितनी जस्वी हो सके उतनी जल्दी इस हाई कोर्ट की स्वापना हो । साब ही साथ यह भी निवेदन है कि हिमाचल प्रदेश का जो सैपरेट हाई कोर्ट का मुतालिबा है जितनी जस्दी हो सके उसकी स्थापना करने का प्रबन्ध किया जाय । धन्यबाद । भी राजनारायच (उत्तर प्रदेग)

महोदया, में आपके जरिये सरकार से कहना चाहता हं कि सरकार को कोई सफाई के साव जाना चाहिये या इस विधेयक को प्रस्तुत करते हुए, कि इतनी जल्दी आवश्यकता क्यों पड़ गई कि दिल्ली हाई कोर्ट बनाया जाय क्योंकि अभी तक पंजाब हाई कोर्ट या और पंजाब हाई कोर्ट से दिल्ली और पूरे पंजाब का मसला चल रहा था जब कि अब पंजाब भी दो हिस्सों में बांटा जा रहा है, पंजाब के कुछ हिस्से से हिमाचल प्रदेश को मिल यह हैं, कुछ हिस्से अलग हो रहे हैं। तो एक तरफ तो इमरजेंसी की बात की जाती है, खर्चा घटाने की बात की जाती है और दूसरी तरफ खर्चा बढ़ाने के लिये सरकार क.म करती है। तो बात कुछ और काम कुछ, कथर्ना और करना और, युद्ध परस्पर जो विरोध है इसकी तरफ माननीय मंत्री जी ने कोई सफाई नहीं पेश की।

स्पीडी जसटिस लोगों को नहीं मिल पाती । तो इस चीज को महेनजर रख कर और हिमाचल की पापुलेशन, एरिया, उसका पहाड़ीपन, डिफिकल्ट टिरेन, यातायात के साधन न होना और पत्रासों मील का फासला लोगों का पैदल तय करना, इन तमाम चीजों को मद्देनजर' रखते हए, भले ही इस वक्त वहां पर अलग हाई कोर्ट की स्यापना न की जा सके, दिल्ली हाई कोर्ट के साथ हिमाचल प्रदेश को भी मिला दिया जाय, लेकिन जैसा कि माननीय सदस्य चौरड़िया जी का सुझाव है कि वहां पर जो हाई कोर्ट की बेंच स्थापित की जाय वह एक पर्मातेंट ढंग से स्यापित की जाय, उसको पूरे अधिकार दिये जाएं जो कि हाई कोर्ट में काम के लिये होते हैं और जो भी वहां पर उसके दायरे में कैसेज हों उनका फैसला वह कर सके। इसके अलावा उनको एक और भी अधिकार दिया जाय क्योंकि होम मिनिस्टर साहब भली प्रकार इससे वाकिफ हैं कि हिमाचल प्रदेश का इलाका कितने विस्तार में फैल रहा है। इसलिये बहां के लोगों को सहुलियत देने के लिये यह जरूरी है कि उसकी बेंच डिस्ट्रिस्टस में जायें ताकि दूर दूर के फासले पर जो लोग हैं वहां बह जा सकें और लोगों को न्याय की लहलियत मिल सके । ये सहलियतें लोगों को वहम पहुंचाई जाएं तो हिमाचल प्रदेश के लोग सेंट्रल गवर्नमेंट के बहुत ही आभारी होंगे ।

लेकिन आखीर में, अंत में, यही कहना है कि जैसा कि मैंने अर्ज किया कि दिल्लो हाई कोर्ट के साथ सम्बद्ध होने का फैंसला हिमाचल प्रदेश का उस वक्त था जब कि हिमाचल प्रदेश का पहली शक्ल थी लेकिन आज हिमाचल प्रदेश का मुतालिबा हाई कोर्ट के सिलसिले में यही होगा कि जल्दी से जल्दी हिमाचल प्रदेश को एक अलग हाई कोर्ट दिया जाय ताकि वहां के लोगों को अपनी लिटिगेशन में जो असुविधा रहती है और एक आदमी की हाई कोर्ट में कुछ गुबहा किया जा सकता है कि ठीक निर्णय लोगों को नहीं मिल सके उससे

[थी राजनारायण]

दूसरी बात इस बिल में यह भी साफ नहीं कही गई है कि जब यह हाई कोर्ट का कानून बन जायगा तो यह तत्काल यहां पर कायम होगा या नहीं और तत्काल यहां पर काम होने लगेगा या नहीं । अभी सूबे बने नहीं, सूवे बनने वाकी हैं, उनका क्या-क्या कैसे-कैसे होगा सब निपटाना है, अंततोगत्वा यह भी अभी अंधकार में है, मगर हाई कोर्ट का विधेयक तत्काल लाने की क्या जरूरत पड़ी यह चीज हमारी समझ में नहीं आई ऐसी स्थिति में जब कि चारों तरफ खर्चा घटाने की बात चल रही है।

तीसरी बात, हमारे पूर्व वक्ता महोदय ने जो कहा कि जब हाई कोर्ट ही सब को देना है तो फिर हिमाचल प्रदेश को हाई कोर्ट क्यों न मिले, फिर हिमाचल प्रदेश को दिल्ली हाई कोर्ट से क्यों तत्थी किया जाय, इसके बारे में भी मंत्री जी ने अपने भाषण में कोई सफाई नहीं की ।

अगर मेरी बात सही मानी जाय तो इस समय तो मैं कुछ नई बात ही कहना चाहता हूं, यह कहना चाहता हूं कि यह सरकार कोई नया काम इस ढंग का न करे क्योंकि सरकार के जरिये जितने काम होंगे उससे इंसाफ का गला फटेगा, जो सरकार इंसाफ का गला काटने वाली है वह अगर इंसाफ करने के लिये कोई चाज करतो है तो हमको बहुत ताज्जूब और आश्चर्य होता है कि होगा कैसे ।

भो सीलमद्र याजी (बिहार) : हाई कोर्ट इंसाफ करेगा न ।

श्री राजनारायण : बहुत कम समय है। हाई कार्ट में जजेज होते ह । जरा मैं इस एक बात को खोल कर कहूंगा । एक हाई कोर्ट के जज एआइंट हुए हैं वादा फार्यारंग की इंक्वावरो के लिये, श्रो रामआसरे मिश्र जज ने अवने। अदालत में कहा कि this commission is a farce. यह जो हुन्चवायरी कर्मायल बना हुआ है यह एक नाटक है । तीन महाने के अन्दर हमको रिपोर्ट देने की बात कहीं गई है। डेढ़ महीना बीत गया, आज मी हमारे पास कोई कागजपत्न नहीं है। अब सरकार की ओर से पूरी कोणिण हो रही है उस जज के यहां, कि जो तुमने खुलकर कट दिया है यह कमीणन फार्स इसको कांट्रेडिक्ट करो, इसको वापस लो।

Bill, 1966

पंडित स्याम सुन्दर नारायण तन्खा (उत्तर प्रदेश): यह कहा उन्होंने?

श्री राजनारायण : अब वे पहली सिटिंग में बैठे हैं। तमाम अखबारों में दिया हुआ है, जो अखबार पढ़ने वाले हैं उन्होंने पढ़ा है। यानी, जो कमीशन बनाया गया है वह खुद कहता है यह कमिशन "इज अ फ़ार्स"। जज था, उसको कुछ हिम्मत थी उसने कह दिया। सरकार घबड़ाई और उसके पीछे पडी। क्योंकि जिस दिन में लखनऊ में था हमारे मित्न एक एड्वोकट थे उन्होंने फोन कर दिया गवर्मेन्ट प्लीडर को कि कहो, जज को राजी कर लिया, कान्टेक्ट कर लिया । उन्होंने कहा, अभी तक राजी नहीं हो पाया है। यह सरकार क्या नहीं करती ? जजों को कितनी दर तक प्रभावित करने का कूप्रयास करती है इसकी कोई सीमा नहीं रह गई है। इसलिये मेरा कहना है कि अगर कुछ लोगों को इग्रर उधर कुछ जगह देने की बात है तो बना दीजिए, जैसे और खर्च बढ़ रहा है यह भी हो जाय, एक नौटंकी हो जाएगी। तो सीधा सादा हमारा कहना है: आज जज कौन है। देखा जाय सरकार के सामने जुडीशरी और एक्जीक्युटिह्व है, उसके विवाद का कोई ज्ञान है या नहीं है? मेरी अपनी निजी जानकारी है कि शुरू-शुरू में अंग्रेजी जमाने में जिले का जो जज होता था, उसको कलक्टर का...

THE DEPUTY CHAIRMAN: You are not speaking on the Bill. You are speaking generally on the jurisdiction.

श्री राजनारायणः में विलकुल "कर्न्सनिंग दी विल," प्रासंगिक, बोल रहा हूं। मैं कहीं इधर से उधर नहीं जा रहा हूं। 'मोस्ट

5647 Delhi High Court [:

[5 SEP. 1966]

रेलेवेन्ट पोइन्ट है। क्यों आज जज की तन-ख्वाह कम है, जज को सहलियत कम है, और जिलाधीश की तनख्वाह, सहुलियत, भत्ता ज्यादा है? आपको न मालूम कितने जज मिलते हैं, कहते रहते हैं, कि अगर इस सरकार के दिमाग में जडीशरी की इम्पार्टेन्स होती तो जज को जिला कलक्टर से कम हैसियत क्यों दी गई, जिस हैसियत को अंग्रेजों ने अपने समय में कर रखा था। क्या उसका कोई जवाव है ? हाइकोर्ट में चार. छः दस लोगों को बैठाकर इन्साफ मिलेगा ? तव तक सरकार के दिमांग में तबदीली नहीं होगी, जब तक इन्साफ के नुक्तेनजरिये से नहीं देखा जायेगा तब तक केवल हाईकोर्ट को खोल देने से इन्साफ नहीं मिल सकता है। मेरा इतना ही निवेदन है कि सरकार को सफायी से सब बातें रखकर बताना चाहिये। और फिर यह क्लाज क्यों ?

As from such date as the Central Government may, by notification in the Official Gazette, appoint, there shall be a High Court for the Union Territory of Delhi (hereinafter referred to as the High Court of Delhi).

फिर इस विधेयक में यह क्यों नहीं लिख दिया गया। अगर इसकी जरूरत हुई थी कि जिस दिन यह कानून वन जायेगा, दोनों सूबे अलग हो जायेंगे, उस दिन से यहां हाई कोर्ट की स्थापना हो जायेगी

श्री जयसुखलाल हाथी : कौन दोनों सूबे अलग होने की बात है। दिल्ली किस के साथ अलग होने की बात है?

श्री राजनारायण : दिल्ली हाईकोर्ट की बात है।

श्री जयसुखलाल हाथी: यानी, दोनों सुवे अगल हो जायेंगे, यह आप कहते हैं।

श्री राजनारायणः अरे भाई, पंजाब अलग हो जायेगा, हरियाना अलग हो जायेगा।

श्री जयसुखलाल हाथी : लेकिन इसमें दिल्ली नहीं है।

भी राजनारायणः आखिर विसको पंजाब हाईकोर्ट कर रहे हैं, हिमाचल प्रदेश के मुकहमें पंजाब हाईकोर्ट में जाते थे, दिल्सी के मुकदमें पंजाब हाईकोर्ट में जा रहे थे। वब पंजाब दो हो रहा है तो दो होने के बाद दिल्ली में हाईकोठें हो रहा है। केवल दिल्ली यूनियन टेरीटरी के लिये नहीं हो रहा है, हिमाचल प्रदेश का भी मामला इसमें जोड़ा जा रहा है क्यों ? इसका सबका कारण होना चाहिये, और सरकार जो जल्दी वा रही है, इस दिल्ली हाईकोर्ट बिल को लेकर केवल इसीलिये वा रही है, कि पंजाब वब बंट रहा है, हिमाचल प्रदेश उसमें मिल रहा है। अरसे से हल्ला था कि मुकदमें बढ़े हैं, इन्साफ नहीं हो पा रहा है इसलिये हम हाईकोर्ट खोले दिये जा रहे हैं और अगर यह कमी सन की रिपोर्ट पर किया जा रहा है तो सरकार फिर क्यों नहीं कहती है, तत्काल, अभी, कानून बनता है, दिल्ली में हाईकोर्ट की स्थापना हो जायगी। फिर यह पावर हाईकोर्ट के पास क्यों रहे ।

तीसरी बात हमें कहना है कि गवर्नर तो अब रहेगा नहीं। यूनियन का एड्मिनि-स्टेटर एडवाइजर हो जायेगा। जज का अपाइन्टमेन्ट और एष्ठमिनिस्ट्रेटर का अपा-इन्टमेन्ट कैसे होता है, कौन लोग अपाइन्ट होते हैं, इसके बारे में भी माननीया, आपको हमसे ज्यादा जानकारी होगी। इसलिये में कहना चाहता हं कि इसको अगर सरकार इस समय वापस ले लेती और अच्छे जो इस समय विचारक हैं, जज के अपाइन्टमेन्ट के संवंध में भी, दिल्ली में जब हाईकोट बनाएं तो हाईकोर्ट के जो जजेज अपाइन्ट किये जायें उनके लिये क्या सून्दर और समुचित व्यवस्था हो सकती है इसके बारे में कोई नयी चीज होनो चाहिये। जो प्राविजन आज इस विधेयक में रखा गया है वह संतोषजनक नहीं है। हमें शक है कि अब तक जो इन्साफ मिलता रहता था, हो सकता है उसका भी गला कट जाय और इन्साफ न मिले।

(Time beli rings)

वापकी घंटी बज गई इसलिये इन शब्दों के साथ में सरकार से अपील कहूंगा कि सरकार फिलहाल इसको वापस ले और इसको अच्छी तरह से फिर सोचे विचारे कि जजों के अपाइन्टमेन्ट की वात बड़ी बबर्दस्त होती है, जजों के अपाइन्टमेन्ट में निष्पक्षता हो, ईमानदारी हो, उनके अंदर कानूनी नजरिये से सब बातों की सच्ची समझ बौर पूरी क्षमता और कुम्बत हो, यह नहीं कि जो मंत्रियों के सामने हाजिरी देने वाला हुआ उसी को एड्मिनिस्टेटर बना दिया, राष्ट्रपति सिफारिश कर दे, सलाह कर दे, ऐसी व्यवस्था से हमको कोई संतोष नहीं है। इसलिये में आपके द्वारा बड़े अदब से कहंगा कि सरकार इस समय इसको वापस ले ले बौर इसको सोचें, समझे, विचारे और जितने मान्य और ख्यातिप्राप्त हाई कोर्ट या सुप्रीम कोर्ट के जजेज रिटायर हुए हैं उनकी सम्मति ले और यूनियन के हाई कोटों में जजेज का बपाइन्टमेन्ट कैसे हो उस पर विचार हो।

DrwAN CHAMAN LALL (Punjab) : Madam Deputy Chairman, I rise to support this measure which my hon. friend, the Minister of State for Home Affairs, has brought before this House. I do not agree with my learned friend who has just left the House, who spoke last. I do not agree with him. He has made some serious charges against the appointment of High Court Judges, and I wish he had been here to hear the reply. There is no judiciary in the whole world today which is as independent as the judiciary of India, and I want him to know and understand this particular position.

SHRI M. P. BHARGAVA (Uttar Pradesh) : He only makes allegations. He does not hear the reply.

THE DEPUTY CHAIRMAN: You please continue.

DIWAN CHAMAN LALL . Whether the hears or not, the fact of the matter is that I want my hon. friend, the Minister of State, to be very careful about the writ procedure here. Will it be correct for me to understand that all the writ petitions or all the legal cases that are pending against

the Government will be heard by this particular High Court set up in Delhi? I think it was in Abdur Rashid vs. the State that this matter first came up in the Simla High Court where a Division Bench sat in order to hear this particular plea. The Division Bench rejected this plea, namely, that the Punjab High Court was really competent for the purpose of dealing with any matters that are raised against the State of India, the Union of India. Then the Supreme Court gave a decision against the Division Bench of the High Court of Punjab, and from that moment every case that has been registered against the Union of India or the State of India has been heard by the Punjab High Court. I take it that the High Court that my hon. friend wants to set up here will hear all the cases that are pending against the State of India.

Finally what I want to draw my learned friend's attention to is this. I do not think that six Judges appointed by him will be sufficient for the purpose of clearing up all the arrears and hearing all the new cases. I suggest that he should not only appoint permanent Judges of a large number here, but also since he is going to create a Circuit Bench for Himachal Pradesh may I suggest that he should create that Circuit Bench in Himachal Pradesh which wiH be of a permanent nature, which will be like the Bench that sits in Lucknow? Although appointed by the Allahabad High Court, it sits there permanently. For the purpose of making it easy for the litigant to go and file his case from Himachal Pradesh- wherever the place may be-this particular Circuit Bench is going to sit.

With these words, Madam, I support the measure.

SHRI D. L. SEN GUPTA (West Bengal): Ordinarily, I would not have spoken on this Bill because in one sense this is a non-controversial Bill. So far as the application of it to Himachal Pradesh is concerned, my friends both from this side and that side have developed their arguments. I am not going info this question here again because of the shortness of time, as warned • by you.

Madam, I wonder as to the efficacy of so many High Courts in the country in the name of administration of justice. It is not the High Courts which by themselves administer justice, it is the Judges who sit there who administer justice. Unless

you can have a sufficient number of good and intellectual lawyers on the Bench to administer justice, these High Courts will become worse than nothing. We have got now so many universities. 'But the universities are poorly manned. We have not got sufficiently equipped good professors who are capable of taking up post-graduate teaching. Similarly, we shall have High Courts, we shall have Judges who cannot administer justice in a proper perspective. The appointment of Judges is made on the recommendation of the Chief Justice of the High Court and with the concurrence of the Chief Justice of ihe Supreme Court, the President appoints him. But all the things start from another point of which I have personal knowledge. In a particular State, the Chief Minister recommended the name of a particular Legal Remembrancer who was twice superseded on the ground of inefficiency to the Chief Justice of that State's High Court for being elevated to the post of a High Court Judge. The Chief Justice replied back to the Chief Minister that none of the Judges of his High Court were in favour of his elevation as a High Court Judge but that if he advised him, then he had got to do it against his will and with resentment. And ultimately that man was elevated -as a Judge of that particular High Court. This is a serious thing. The previous speaker has said that our judiciary is independent. But now can such a person who got appointment as a High Court Judge on the blessings of a Chief Minister remain independent and impartial ? That point has to be considered, and such things are coming up over and over again.

Now, Madam, the profession of law is not of that level as we saw it in our early days. Even in the District Bars we then found that the leader of the Bar was a stalwart in law. But now you will not find that type of lawyers even in the High Courts or even in the Supreme Court. Four or five persons highlight the profession there, they are the topmost men. They monopolise and others are below them. They only have got sufficient knowledge. Now, when these four or five persons are there, they do not feel tempted to become Hi»h Court Judges. So, who goes there ? Only the mediocres go as High Court Judges. With this type of Judges, I doubt very much whether it can be independent.

Unless you keep up the morale of the profession and have lawyers of good standard who can ultimately go to the position of High Court Judges, we feel very much that this judiciary of which we were once proud cannot serve its purpose.

STATEMENT *RE* GOVERNMENT POLICV IN REGARD TO THE FUTURE OF MANAGING AGENCY SYSTEM

THE MINISTER OF LAW (SHRI G. S. PATHAK) : Madarn, the statement is a longish one. If you permit me I may place it on the Table of the House. Otherwise I am prepared to read it.

THE DEPUTY CHAIRMAN : It is a long statement. There are six pages.

SHRI NIREN GHOSH (West Bengal) : We would like to have clarifications. Ws are prepared to have it circulated.

SHRI LOKANATH MISRA (Orissa) : We will ask him questions tomorrow.

SHRI AKBAR ALI KHAN (Andhra Pradesh) ; We will ask him questions to-morrow.

THE DEPUTY CHAIRMAN : It will be laid on the Table of the House and time could be given tomorrow for asking clarifications.

SHRI G. S. PATHAK : Under the rule, it is known that no questions shall be asked after the Minister makes a statement. But I am prepared to answer questions.

SHRI BHUPESH GUPTA (West Bengal) : We know it very well. Under the rule, there is

'THE DEPUTY CHAIRMAN : I know that rule 251. But I have said that clarifications can be asked tomorrow.

SHRI G. S. PATHAK: It can take the form of clarifications. Madam, I place the statement on the Table. [Placed in Library. *See* No. LT-7024/66.]

THE DELHI HIGH COURT BILL, 1966 contd.

SHRI JAISUKHLAL HATHI: Madam, I am grateful to almost all the Members ! who have welcomed this Bill except one